

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

O.A. No. 2272/2013

New Delhi, this the 15<sup>th</sup> day of December, 2017

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)  
HON'BLE MS. NITA CHOWDHURY, MEMBER (A)**

Suraj Bhan Sharma  
S/o Late Shri Risal Singh  
Village & P.O. Deepal Pur,  
District Sonepat, Haryana. .... Applicant

(By Advocate: Shri Piyush Gaur for Shri Arun Bhardwaj)

Versus

Delhi Jal Board,  
Through its Chief Executive Officer,  
Varunalaya, Phase-II, Jhandewalan,  
New Delhi. .... Respondent

(By Advocate: Shri Himanshu Upadhyay)

**ORDER (ORAL)**

**By Mr. V. Ajay Kumar, Member (J)**

Heard both the sides.

2. The applicant, a retired LDC, filed the instant O.A. aggrieved by the Office Order dated 23.04.2013, whereunder his pay was fixed in the pay scale of Rs.3050-75-3950-80-4590 / 5200-20200+GP 1900 w.e.f. 01.01.1997.

3. The applicant originally filed a Writ Petition, which was transferred to this Tribunal and renumbered as T.A. No. 918/2009

and the same was disposed of vide order dated 07.05.2010. In pursuance of the directions in the said T.A., the respondents passed the present impugned Annexure A-1, dated 23.04.2013, in the instant O.A.

4. A perusal of the order of this Tribunal in T.A. No.918/2009 clearly indicates that this Tribunal observed that the applicant is entitled for the benefits claimed from the year 1997 and the respondents have granted the same to the applicant vide the impugned Annexure A-1.

5. In the circumstances, we do not find any merit in the O.A. and, accordingly, the same is dismissed. No order as to costs.

**(NITA CHOWDHURY)**  
**Member (A)**

**(V. AJAY KUMAR)**  
**Member (J)**

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